

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. III

CUSTOMS APPEAL NO.178 of 2012

[Arising out of Order-in-Original no.02/2012-Commissioner of Customs dated 31.01.2012 passed by the Commissioner of Customs, Jaipur]

Shri Sameer Khandelwal, Proprietor,

...Appellant

M/s.Samarth Exports,
RIICO Industrial Area,Silora,
Kishangarh.

VERSUS

Commissioner of Customs,

.....Respondent

Jodhpur (Head Office-Jaipur),
NCR Building, C-Scheme,
Jaipur.

APPEARANCE:

Shri B.L. Narsimhan, Advocate for the appellant.

Shri Rakesh Kumar, Authorised Representative for the respondent.

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MR..P.V.SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO.55595/2024

DATE OF HEARING/DECISION: 02.04.2024

BINU TAMTA:

The appeal was disposed of by the Final Order Nos.55399-55438/2017 dated 19.07.2017 observing as under:-

"3. In line with the above observations of the Tribunal, we set aside the impugned orders and remand the matters to the Original Authority for deciding the issues involved in the present appeals. *Status quo* shall be maintained in the interim period.

4. In the result, the appeals filed by the appellants are allowed by way of remand."

2. Consequently, the appeals before this Tribunal stood disposed of.
3. The appeal preferred by the Department against the abovementioned order was considered by the High Court vide order dated 1.8.2019, however, the same was dismissed.
4. Due to some error, the appeals, which actually stood disposed of, have been listed today. Since the present appeal do not exist any more on the record of the Tribunal, the same stands disposed of in terms of the earlier order.
5. Hence, the present appeal no more survives.

[Order dictated & pronounced in open court]

(BINU TAMTA)
MEMBER (JUDICIAL)

(P.V.SUBBA RAO)
MEMBER (TECHNICAL)

Ckp.